

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.839/90.

Shri P.V. Birwatkar.

... Applicant.

V/s.

Chief General Manager,
Telecom Factory,
Deonar,
Bombay.

... Respondent.

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri,
Hon'ble Member(J), Shri N.Sen Gupta.

Appearances:-

Applicant by Shri N.P.Bapat.
Respondents by Shri V.S.Masurkar.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A)) Dated: 18.12.1990

This application under section 19 of the
Administrative Tribunals Act was filed on 28.11.1990.

2. The application was moved for admission by Shri N.P.Bapat, learned advocate for the applicant and admission was opposed by Shri V.S.Masurkar, learned advocate for the respondents. After going through the application and hearing arguments of the learned advocates for both sides we are of the opinion that we can dispose of this application at the admission stage itself and now proceed to do so.

3. The applicant is employed as Inspector, Watch and Ward in the Telecom Factory, Deonar, Bombay. Shri Bapat fairly clarified that there had been an error in describing him as "officiating Security Officer". In the application the applicant prays that the respondents be permanently restrained from taking any action for and towards the

...2.

filling of the posts of Security Officer to the detriment of the applicant pending the final disposal of the proceedings in O.A. No.393/90 before us.

4. During the course of the oral arguments both sides have agreed that the post of Security Officer which is in dispute is required to be filled in terms of the Recruitment Rules dt. 25.6.1971 as amended from time to time. Both sides were also agreeable that their requirements would be met if the said post was filled strictly in accordance with these rules as in force today.

5. Against this background we dispose of this application at the admission stage with a direction to the respondents to fill the post of Security Officer in the Telecom Factory at Deonar in accordance with the Recruitment Rules dt. 25.6.1971 as amended from time to time and as in force today. In the circumstances of the case there will be no order as to costs.


(N. SEN GUPTA)
MEMBER (J)

18/1/80


(P.S. CHAUDHURI)
MEMBER (A).